

(OPEN COURT)

**CENTRAL ADMINISTRATIVE TRIBUNAL, ALLAHABAD BENCH  
ALLAHABAD**

**HON'BLE MR.A.K. GAUR , MEMBER (J).**

Original Application Number. 242 OF 2004.

ALLAHABAD this the 22<sup>nd</sup> day of *October, 2008*.

Gnaga Prasad Dwivedi, S/o Late Satya Narain, resident of house No. 17, Shiv Katra, Tehsil- Sadar, Kanpur Nagar .

.....Applicant.

**VE R S U S**

1. Union of India through Secretary, M/o Communication and Information Technology, Department of Posts, New Delhi.
2. Director General, Department of Posts, Dak Bhawan, Sansad Marg, New Delhi.
3. Chief Post Master General, U.P. Circle, Lucknow.
4. Post Master General, Kanpur Region, Kanpur.

.....Respondents

Advocate for the applicant: Km. Mamta Sharma  
Sri Ashok Bhatt

Advocate for the Respondents : Sri S. Singh  
Sri S.C. Mishra

**O R D E R**

By means of this O.A, the applicant has made an innocuous prayer that in view of the decision rendered in 2000(3) E&S cases 1817 (Vijay L. Melhotra Vs. State of U.P. and Ors.), the applicant is entitled to get interest on delayed payment of D.C.R.G.

2. Having heard learned counsel for the parties I am firmly of the view that ends of justice would be met in case a direction is given to the Post Master General, Kanpur Region, Kanpur (respondent No. 4) to consider and decide the pending representation of the applicant dated 19.05.2003 (Annexure A- 4 of O.A) taking into account the points raised

therein and also the judgment relied on by the applicant (referred to above) within a specified period.

3. Learned counsel for the respondents has no objection if such direction is given.

4. Accordingly the Post Master General, Kanpur Region, Kanpur (respondent No. 4) is directed to consider and decide the pending representation of the applicant dated 19.05.2003 (Annexure A- 4 of O.A) taking into account the points raised therein and also the judgment relied on by the applicant (referred to above) within a period of three months from the date a certified copy of this order alongwith copy judgment (referred to above) is filed by the applicant .

5. With the aforesaid directions, the O.A is disposed of finally with no order as to costs.

Be noted that I have not passed any order on merits of the case

*Anil Jam*  
MEMBER- J.

/Anand/